

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 31st day of May 1999.

Original Application no. 348 of 1999.

Hon'ble Mr. S. Dayal, Administrative Member
Hon'ble Mr. S. L. Jain, Judicial Member

1. Km. Renu Gupta, D/o Kailash Chandra Gupta, R/o F-147, Kamala Nagar, Agra.
2. Keshav Deo, S/o Sri Purushottam Singh, r/o 117, Manas Nagar, Shahganj, Agra.
3. Deepak Sharma, S/o Sri Suresh Prasad Sharma, R/o 29, Indira Colony, Shahganj. Agra.
4. Vinay Kumar Sharma, S/o Sri I.P. Sharma, r/o 2/6, Madhav Ashram, Namner, Agra.

... Applicants.

C/A Sri R.S. Gupta.

Versus

1. Union of India, Ministry of Defence, Raksha Bhawan, New Delhi through its Secretary.
2. Commandant, 509, Army Base Workshop, Agra.

... Respondents.

C/R Sri P. Mathur.

ORDER

Hon'ble Mr. S. Dayal, Member-A.

Sri R.S. Gupta learned counsel for the applicant. Learned counsel for the applicant has filed this O.A. jointly for 6 applicants, out of which names of 2 were deleted as they were appointed after filing of this OA. Other four are allowed to pursue this OA jointly. The case of the applicant is that the remaining four who were also

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declared successful by letter dated 30.11.98 of the respondents have not yet been appointed. We asked the learned counsel for the applicant as to whether ^{any} representations _{were} made by the applicants to the respondents regarding this matter. He has referred to annexure 11 in which one Sri Deepak Sharma, applicant no. 4 has filed his representation. He mentions that other 3 have also filed their representation with the respondents.

2. Sri A. Sthelekar learned counsel for the respondents mentions that 2 persons have been appointed after filing of this O.A. and the case of remaining 4 applicants have not yet been rejected by the respondents. The likely ^{hood} is that they are been considered and the formalities have been gone through.

3. Under the circumstances we consider it appropriate to give direction to the respondents to dispose of the representation of the applicant, if received by them earlier or, if they are received alongwith a copy of this order within a period of six weeks from the date of receipt of this order. With these direction the O.A. is disposed of.

JSK
Member-J

AS
Member-A

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